

F.No.01/81/162/M.No.08/AM 15/DES-II
GOVERNMENT OF INDIA
MINISTRY OF COMERCE & INDUSTRY
DEARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAVAN, NEW DELHI

DATED THE 17TH OCTOBER, 2014

CORRIGENDUM

SUBJECT: RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING No.08/81 DATED 15.07.2014

The status of the case No.3/S/81-ALC2/2014 in respect of Shree Ganesh Metals appeared at S.No.100 at page No. 29 may be read as '**Approved**' instead of 'Deferred'. Other contents of the case stand unchanged.

2. This has the approval of the competent authority.

Haradhan
17/10/2014
(Haradhan Das)
FTDO (DES-II)

of the firm is still awaited. Hence, NC decided to send a reminder to firm to expedite reply. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.

98	Case No.:75/2/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00076/AM15/	RLA File :10/24/040/00085/AM14/	Lic.No/Date:1010057341 14.03.2014	Defer Date:15.10.2014
Decision: NC observed that comments of DHI is still awaited despite reminders, hence decided to send reminder letter to DHI. Firm vide its E-mail dated 22.07.2014 has confirmed that the above AA is obtained only for physical export. The case stands deferred to 15.10.2014.				

99	Case No.:41/2/81-ALC2/2014	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00042/AM15/	RLA File :05/24/040/00459/AM14/	Lic.No/Date:0510382339 20.03.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at MSME. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

100	Case No.:3/5/81-ALC2/2014	Party Name:SHREE GANESH METALS	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Approved
	HQ File :01/81/050/00153/AM15/	RLA File :33/24/040/00017/AM14/	Lic.No/Date:3310029313 25.03.2014	
Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(81)/2014-ME dated 26.06.2014 as under:- "Import of zinc ingots may be allowed, as applied, inclusive of 1% wastage as asked by the vendor taking cue from C-1627 and as per previous authorization no. 33310028895 dated 31.01.2014." Firm vide it's letter dated 25.08.2014 has confirmed that it's a case of physical exports. RA may take suitable consequential action accordingly.				

101	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC				

decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.

102	Case No.:96/2/81-ALC2/2014	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00097/AM15/	RLA File :07/24/040/00017/AM15/	Lic.No/Date:0710103658 22.04.2014	Defer Date:15.10.2014
Decision: NC observed that hard copy of application has not received from RA. Hence NC decided to send E-mail to RA to forward hard copy of the application. The case stands deferred to 15.10.2014.				

103	Case No.:26/8/81-ALC2/2014	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00237/AM15/	RLA File :07/24/040/00019/AM15/	Lic.No/Date:0710103729 25.04.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

104	Case No.:4/5/81-ALC2/2014	Party Name:AUTOMOTIVE STEEL PIPE INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00154/AM15/	RLA File :04/24/040/00012/AM15/	Lic.No/Date:0410157497 30.04.2014	Defer Date:15.10.2014
Decision: NC noted that the comments of DIPP vide U.O. 12/103/2014-TSW/104 dated 07.08.2014 has been received. However, the Committee decided to check from firm whether it is a case of physical export/ Deemed export. In case it is a Deemed export, firm should provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

105	Case No.:30/8/81-ALC2/2014	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:8/81-ALC2/2014 15.07.2014	Status: Deferred
	HQ File :01/81/050/00241/AM15/	RLA File :07/24/040/00022/AM15/	Lic.No/Date:0710103837 01.05.2014	Defer Date:15.10.2014
Decision: NC observed that case is under examination at DHI. NC also decided to check whether it is a case of physical export/ Deemed export. In case it is a Deemed export please provide following information:- (i) EPCG licence number and date (ii) CIF value of the licence (iii) Whether this licence was issued under Zero duty or 3 per cent Scheme (iv) Custom duty saved amount (v) Products to be manufactured (vi) How EPCG licence holder intends to discharge the EO against the EPCG licence. The case stands deferred to 15.10.2014.				

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